

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 188/MP/2019 along with IA No. 66/2019

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Ltd. pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC.
- Date of Hearing : 29.9.2022
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : PTC India Ltd. and Anr.
- Respondents : Punjab State Power Corporation Limited and Anr.
- Parties Present : Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Tarun Johri, Advocate, TUL
Shri Ankur Gupta, Advocate, TUL
Shri Ravi Shankar, PTC
Shri M. G. Ramachandran, Sr. Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Shri Shubham Arya, Advocate, PSPCL
Shri Ravi Nair, Advocate, PSPCL
Ms. Shikha Sood, Advocate, PSPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Shyam Sunder, CTUIL

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioners, PTC and TUL and the Respondent, PGCIL and the learned senior counsel for the Respondent, PSPCL made their detailed submissions in the matter.



2. Considering the submissions made, the Commission advised the parties to explore the possibility of mutual settlement for procurement of power from TUL's hydro power project, if any and to submit the outcome on affidavit in this regard and accordingly, the matter was adjourned.

3. The Petition shall be listed for hearing on 13.12.2022.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**

